

(b) Section 7 of the NCR Planning Board Act provides for (i) preparation of Regional Plan and Functional Plans; (ii) to arrange for preparation of Sub-Regional Plans and Project Plans; (iii) to coordinate the enforcement and implementation of Regional Plan, Functional Plans, Sub-Regional Plans and Project Plans, and (iv) to arrange for and oversee funding of selected projects. The Board has prepared Regional Plan-2001 and Regional Plan-2021. The Board has also prepared Functional Plans on Transport, Power, Telecommunications and Industry. The states of Uttar Pradesh and Rajasthan have also prepared their Sub-Regional Plans. In addition, 25 Master Plans/Development Plans for various towns in the NCR have been prepared. Besides, the Board has provided financial assistance for 239 projects with total estimated cost of Rs. 15,805 crore so far in the NCR and its Counter-Magnet Areas.

(c) Planning and development of the NCR is a continuous and long drawn process. The policies and proposals of the Regional Plan are to be implemented by the NCR constituent UT/States and the concerned Central Ministries.

Displacement consequent to land acquisition

871. SHRI MANGALA KISAN: Will the Minister of URBAN DEVELOPMENT be pleased to refer to answer to Unstarred Question 2597 given in the Rajya Sabha on the 6th September, 2007, Starred Question 305 given in the Rajya Sabha on the 6th December, 2007 and Starred Question 289 given in Rajya Sabha on the 23rd July, 2009 and state:

(a) the names alongwith the respective Khasra No. of the land holding of the people who are going to be displaced consequent to the acquisition of land *vide* notification No. F.9(88)/2004/L&B/LA/176 dated 7th April, 2006;

(b) the details of the actual land owners who are going to get the compensation for Khasra No. 874 in village Dindarpur;

(c) the likely rate of compensation; and

(d) if so, by when the compensation is likely to be paid?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) to (d) The information is being collected and will be laid on the Table of the Sabha.

JNNURM in Bangalore city

872. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of URBAN DEVELOPMENT be pleased to refer to answer to Unstarred Question 759 given in the Rajya Sabha on 3rd October, 2008 and state:

(a) the extent to which the Planning Commission and the Central Government have been able to increase the funds for the development of infrastructure of Bangalore city under JNNURM; and

(b) by when the additional funds are likely to be made available to the State Government?